

(1)

Central Administrative Tribunal, Principal Bench

Original Application No.2167 of 2003

New Delhi, this the 4th day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member(A)

R.K. Meena  
Dy. Director(T)  
Department of Social Welfare,  
Government of NCT of Delhi  
Curzon Road,  
New Delhi

.... Applicant

(By Advocate: Shri V.S.R. Krishna)

Versus

Govt. of NCT of Delhi, through

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Sachivalaya,  
I.P.Estate, New Delhi.
2. The Secretary,  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
Delhi Sachivalaya,  
I.P.Estate, New Delhi.
3. The Secretary,  
Ministry of Finance,  
Dept. of Expenditure,  
North Block,  
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The grievance of the applicant is that there is an anomaly of the pay scale between Senior Superintendents and Deputy Directors with the result that the post of Deputy Director which is a promotional post from the feeder post of Senior Superintendent, both are having the same scale.

2. Learned counsel for the applicant states that a representation dated 28.5.2003 has been filed copy of which is Annexure A-3 but no decision as yet has been taken.

*18 Aug*

(3)

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3. At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to give a show cause notice while disposing the present application. It is directed that respondent no.2 would consider the aforesaid representation and pass a speaking order preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

*7*  
~~02/09/82~~  
( S.K. Naik )  
Member(A),

*V.S. Aggarwal*  
( V.S. Aggarwal )  
Chairman.

/dkm/